

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH MUMBAI

ORIGINAL APPLICATION NO:654/2000

DATE OF DECISION:19.4.2001

Shri G.S.Tiwari Applicant.

Shri S.N. Pillai Advocate for
Applicant.

Versus

Union of India and others. Respondents.

Shri V.S. Masurkar Advocate for
Respondents

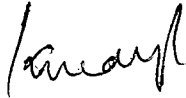
CORAM

Hon'ble Shri Kuldip Singh, Member(J)

(1) To be referred to the Reporter or not?

(2) Whether it needs to be circulated to
other Benches of the Tribunal?

(3) Library.


(Kuldip Singh)
Member(J)

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CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH, MUMBAI

ORIGINAL APPLICATION NO: 654/2000

THURSDAY the 19th day of APRIL 2001

CORAM: Hon'ble Shri Kuldip Singh, Member(J)

G.S. Tiwari
Telecom Mechanic (Group C)
Residing at
R.R. Tiwari Chawl
Near Bihari Tekdi
Gam Devi Road, Poisor
Kandivily East,
Mumbai.

...Applicant.

By Advocate Shri S.N. Pillai.

V/s

1. Union of India through
The Chief General Manager
Mahanagar Telephone Nigam
Ltd., Mumbai, Telephone
House, Prebhadevi, Mumbai.
2. The Asstt. General Manager
(A & V), Mahanagar Telephone
Nigam Limited., Telephone
House, 13th floor, Prabhadevi,
Mumbai.

...Respondents.

By Advocate Shri V.S. Masurkar.

ORDER (ORAL)

¶ Per Shri Kuldip Singh, Member(J) ¶

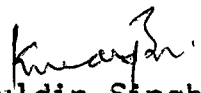
The grievance of the applicant is that he was given promotion to the post of Telecom. Mechanic with effect from 7.4.2000 and he was worked in the said post till 5.9.2000. By order dated 19.6.2000 the promotion order was cancelled, but no notice was given. The respondents have violated the principle of natural justice. The applicant has been reverted to post of Wireman.

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2. I have heard Shri Masurkar on the point. It is fairly ^{conceded by} ~~considered~~ that no notice was issued before reverting the applicant to the post of Wireman. In all force the OA has to be allowed. Accordingly the OA is allowed and the order dated 19.6.2000 is hereby quashed and set aside with all consequential benefits, in so far as it relates to the applicant, However the department would be at liberty to take action according to law.


(Kuldip Singh)
Member (J)

NS